

Bangladesh by the Indian Government; and

(c) if so, the reaction of Bangladesh Government in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) 56 country boats belonging to Bangladesh nationals were seized by the BSF on 15th October, 1980, in the area approximately 37 Kilometres South-West of Cherrapunji, on the river Mulkai.

(b) and (c). A protest note has been lodged by the local BSF Commander with his Bangladesh counterpart. No formal reply has been received but the question was discussed at a meeting between BSF and BDR authorities on the 15th November, 1980. At the meeting, the BDR representative undertook to suitably advise Bangladesh nationals not to enter India without valid documents. He also requested the return of the boats.

Censoring of Indian News by Pakistan

433. SHRI JAGPAL SINGH:
SHRI RAJESH KUMAR
SINGH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the monthly publication 'News India' recently started by the Indian Embassy is being censored by the Government of Pakistan;

(b) in so, the reaction of Government with regard thereto; and

(c) whether the publication being published by the Pakistan Embassy in India is also being censored by Government?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) Yes Sir. After a gap of nearly four

years the Indian Embassy in Islamabad had started bringing out a publication entitled "INDIA NEWS" to disseminate information about India in Pakistan. The October issue of the "INDIA NEWS" was submitted to the Pakistan Ministry of Foreign Affairs for clearance prior to its distribution in response to a request by the Foreign Office of Pakistan. The Pakistani authorities cleared its publication subject to the condition that the column giving 'Readers Comments' should be totally dropped. Accordingly this issue of the 'India News' was published without the said column which was left blank.

The November issue of 'INDIA NEWS' has been submitted to the Foreign Office of Pakistan and they have not yet cleared its publication.

(b) The matter has been taken up with the Government of Pakistan through diplomatic channels both in New Delhi and Islamabad.

(c) No Sir. No restrictions are placed on publications being brought out by the Embassy of Pakistan in India.

Jammu Tawi-Udhampur Railway Line

434. SHRI G. L. DOGRA:

Will the Minister of RAILWAYS be pleased to state whether in view of the strategic importance and economic situation of the Jammu and Kashmir State and heavy traffic, if:—

(i) the railway track between Jammu Tawi and Jullundhur City will be doubled;

(ii) a day-train between Delhi and Jammu and *vice versa* will be introduced;

(iii) the construction of Railway track between Jammu Tawi and Udhampur will be expedited?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN):

(i) The present traffic offerings does not justify the doubling of the section between Jullundur City and Jammu Tawi.

(ii) No. At present there is no proposal to introduce a day-time train between Delhi and Jammu Tawi.

(iii) A Final Location survey for the construction of a new railway line from Jammu Tawi to Udhampur is in progress. Further action can be taken after the survey is completed and the report examined subject to availability of resources.

Implementation of Sirimavo-Shastri Agreement

435. SHRI RAVINDRA VARMA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) how far the Sirimavo-Shastri Agreement of 1964 has been implemented;

(b) how many persons of Indian origin have applied for Sri Lanka citizenship and how many have been accepted Sri Lanka; and

(c) the facilities given to the repatriated citizens from Sri Lanka to India?

THE MINISTER OF EXTERNAL AFFAIRS SHRI P. V. NARASIMHA RAO): (a) The total number of persons who have been repatriated till 31st August, 1980 under the Indo-Sri Lanka Agreements of 1964 and 1974 is 3,42,658, which includes 2,63,275 "accountable" persons and 79,383 "natural increase" (i.e., children of "accountable" persons).

(b) As on 31st August, 1980, about 6,25,000 persons of Indian origin had applied for Sri Lanka citizenship. Of these, a total number of 1,93,667 persons, which includes 1,50,506 "accountable" persons and 43,161 "na-

tural increase", have been granted Sri Lanka citizenship.

(c) Rehabilitation facilities being accorded to repatriates from Sri Lanka by the Government of India include:

(i) Liberal customs concessions on first arrival of repatriates.

(ii) Free travel facilities to rehabilitation sites.

(iii) Loans and advances for re-settlement in agricultural and industrial schemes.

(iv) Educational facilities in the form of stipends and grants.

Selling of Drugs in India which are Banned in Developed Countries

436. SHRI DEVINDER SINGH GARCHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that some drugs banned in developed countries are being sold in our country;

(b) if so, the names of such drugs; and

(c) what steps have been taken or pose to take to ensure that such medicines are not sold in the country in future?

THE MINISTER OF HEALTH AND FAMILY WELFARE SHRI B. SHANKARANAND): (a) to (c). Under the Drugs and Cosmetics Act and the Rules thereunder no new drug can be imported into or manufactured in the country without the permission of the Drugs Controller, India. Permission for the import of new drugs is granted only after it is ensured on the basis of the data furnished that the drug is safe and efficacious for the conditions indicated. New Drugs are not permitted to be imported unless they have been approved in the country of origin and are being marketed in a number of countries.